

THE HIGH COURT OF KERALA

Kochi - 682 031  
Dated - 07 - 10 - 2016

**PROCEEDINGS**

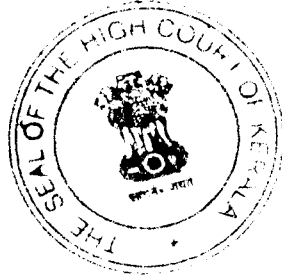
Judiciary - Commencement of Sub Court at Punalur - posting of Sheristadar - Orders issued.

-----  
Ref : G.O (Ms.)No. 238 / 2015 / Home dated 19/ 11 / 2015.

**ORDER NO. B1(A) - 88718 / 2016(2)**

As per GO read first above, the Government have sanctioned a Sub Court at Punalur. Now the High Court has decided to start the functioning of the Sub Court, Punalur with effect from 15-10-2016. In the circumstances, the following orders are issued:

Shri C.K.Sreekumar, Junior Superintendent, Munsiff's Court, Alappuzha is promoted to the cadre of Sheristadar, Sub Court / Senior Superintendent, District Court under Rule 4(a) of the Kerala Judicial Ministerial Service Rules, 2006 in the scale of pay ₹ 36,600 - 79,200 and posted as Sheristadar, Sub Court, Punalur. He will assume charge as Sheristadar, Sub Court, Punalur on its commencement on 15-10-2016.



( By Order ),

K. Babu  
Registrar(Subordinate Judiciary)

To

- The Accountant General (A&E) Kerala, Thiruvananthapuram
- The Principal Accountant General (Audit), Kerala, Thiruvananthapuram.
- The Addl.Chief Secretary to Government, Home (C) Department, Tvpm( with C/L)
- The Director of Public Relations, Thiruvananthapuram.
- The Director and Addl. Director of Kerala Judicial Academy.
- The District Judge, Alappuzha & Kollam
- The Officers & Courts concerned
- The Private Secretary to the Hon'ble the Chief Justice, High Court.
- The Public Relations Officer, High Court.
- The PS to the Honourable Mr. Justice P.R.Ramachandra Menon
- The Confidential Assistants to the Registrars, High Court.
- The B2, B3, B4, B5, C1, D2, E1, I1seats,
- The Inspection Cell, e-courts cell & Computer Cell.
- The Kerala Judicial Academy, High Court.
- The Administrative Records Section, High Court ( 2 copies )

THE HIGH COURT OF KERALA

Kochi - 682 031

Dated - 07 - 10 - 2016

PROCEEDINGS

Judiciary - Commencement of Sub Court at Punalur - posting of Presiding Officer - Orders issued.

-----  
Ref : G.O (Ms.)No. 238 / 2015 / Home dated 19/ 11 / 2015.

ORDER NO. B1(A) - 88718 / 2016(1)

As per GO read first above, the Government have sanctioned a Sub Court at Punalur. Now the High Court has decided to start the functioning of the Sub Court, Punalur with effect from 15-10-2016. In the circumstances, the following orders are issued:

Smt. Lilly K., Sub Judge, Kannur is transferred and posted as Sub Judge, Punalur. She will hand over charge of her office to the Additional Sub Judge, Thalassery and assume charge as Sub Judge, Punalur on its commencement on 15-10-2016.

She is not eligible for transfer grant and joining time.

The Additional Sub Judge, Thalassery will hold the full additional charge of the Sub Judge, Kannur.



( By Order ),

K. Babu  
Registrar (Subordinate Judiciary)

To

- The Accountant General (A&E) Kerala, Thiruvananthapuram
- The Principal Accountant General (Audit), Kerala, Thiruvananthapuram.
- The Addl. Chief Secretary to Government, Home (C) Department, Tvpm ( with C/L)
- The Director of Public Relations, Thiruvananthapuram.
- The Director and Addl. Director of Kerala Judicial Academy.
- The District Judge & CJM, Kollam and Thalassery
- The Officers & Courts concerned
- The Private Secretary to the Hon'ble the Chief Justice, High Court.
- The Public Relations Officer, High Court.
- The PS to the Honourable Judges
- The Confidential Assistants to the Registrars, High Court.
- The B2, B3, B4, B5, C1, D2, E1, I1seats,
- The Inspection Cell, e-courts cell & Computer Cell.
- The Kerala Judicial Academy, High Court.
- The Administrative Records Section, High Court ( 2 copies )